

Central Administrative Tribunal
Principal Bench

CP No.344/2002 in
OA No.120/2001

New Delhi this the 28th day of October, 2002.

Hon'ble Mrs. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Mr. V.K. Majotra, Member (A)

SI Jagmal Singh,
D/376, Crime and Railways,
PHQ, Delhi. -Petitioner

(By Advocate Shri Bhaskar Bhardwaj, proxy for
Shri Arun Bhardwaj)

-Versus-

1. Sh. R.S. Gupta,
Commissioner of Police,
Police Headquarters,
I.P. Estate,
New Delhi.
2. Sh. Sewa Dass, Jt. Commissioner (HQs),
then Additional Commissioner (Estt),
PHQ, I.P. Estate, New Delhi.
3. Sh. M.S. Upadhyaya,
Dy Comm of Police,
Crime and Railways,
PHQ IP Estate,
New Delhi.

-Respondents

(By Advocate Shri George Paracken)

ORDER (Oral)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

Learned proxy counsel for applicant Shri Bhaskar Bhardwaj prays for permission to withdraw the CP 344/2002 as the order of the Tribunal has been complied with. This has also been submitted by Shri George Paracken, learned counsel for respondents.

2. Noting the above submissions of the learned counsel, CP-344/2002 is dismissed. Notices to the alleged contemners are discharged. File be consigned to record room.

V.K. Majotra
(V.K. Majotra)
Member (A)

cc.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)